19. CP 060/00185/2015 IN O.A. No.060/00568/2014

(Harmesh Pal Singh Vs. A.K. Mittal & Ors.)

14.01.2016

Present: None for the petitioner.

Sh. Yogesh Putney, counsel for the

respondents.

1. None for the petitioner even on the revised call.

 The present C.P has been filed by the petitioner alleging non-compliance of order dated 27.08.2015 passed by this court.

3. Learned counsel for the respondents submitted that the authorities have already paid the interest @ 9% p.a as directed by this court on the amount of DCRG and commutation value of pension amounting to Rs. 1,47,155/- on 09.12.2015. The interest on the Leave Encashment has been paid on 06.01.2016 amounting to Rs. 37,898/- subject to final outcome of the review application wherein the authorities have prayed for review of the relevant order for waving off the interest on L.E & Composite Transfer Grant (in short 'CTG'). With regard to CTG, it is submitted that interest is not payable as it was applied by the petitioner on 21.02.2013 and paid to him on 12.03.2013, within one month of application. He submitted that the respondents have fully complied with the relevant order of this court, therefore, the present C.P may be dismissed.

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- 4. Considering the submission made at the hands of the respondents, we are satisfied that there is no willful disobedience on their part, accordingly the present C.P is dismissed. The petitioner would be at liberty to move an application for revival of C.P if anything is left remaining after decision in the review application.
- 5. Notices issued to the respondents are discharged.

Uday Kumar Varma (UDAY KUMAR VARMA) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

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